

CCA No. 48/05  
O.A. No. 842/03

19.5.2005

Hon'ble Mr. A.K. Bhatangar, JM  
Hon'ble Mr. D.R. Tiwari, A.M.

Sri K.P. Srivastava, the applicant appeared in person.

This Contempt Application has been filed for punishing the respondents for willful disobedience of the order of this Tribunal dated 21.5.2004 passed in O.A. No. 842/03, by which the following order was passed: -

"...Therefore, this O.A. is disposed of with a direction to the respondent No. 3 to consider the representation of the applicant in the light of facts and judgments, which were passed by various Courts in his favour and to decide the same in accordance with law within a period of 4 months from the date of receipt of a copy of this order, under intimation to the applicant. In case the delay is attributable to the department, applicant will be entitled to interest @ 9% from the date it become due to him till it was actually paid, otherwise respondents shall pass a reasoned order explaining the facts."

Learned counsel for the applicant submitted that the applicant has submitted his representation alongwith copy of the order dated 21.5.2004 to Chief Post Master General, UP Circle, Lucknow through Post Master General, Allahabad on 16.7.2004, but no action has so far been taken by the respondents, as stated in para 8, 9 & 11 of the Contempt Application.

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2.

In view of the statement made by the applicant's counsel, issue notice to the respondent No. 1, returnable within 4 weeks, to show cause as to why the contempt proceedings be not initiated against him. List this case on 03.08.2005. Personal appearance is exempted for the time being.

*Dhan*

AM

*JM*

JM

/pc/

ON.  
No. Notice with Copy of  
CC A and Copy of Court's  
order dt. 10/15/05 has been  
sent through regd. post  
on 30/6/05. No order was  
received. Notice has been served  
hereby. NO C.A received.  
Sole remitt.

*29/7/05*

Feenish

03.8.05

Rec'd & order  
on 22-8-05

22.9.05

Hon. Mr. K. B. S. Rajan, J.M.  
Hon. Mr. A. K. Singh, A.M.  
Sri N. L. Srivastava, Learned  
counsel for applicant.

Counsel for applicant states  
that the order has been fully  
complied with thoroughly.  
CCA has become infertile.  
Notices are discharged.

*M. P.*

A.M.

*b) passed*

J.M.

*A*

Feenish Feenish  
22-8-05  
Rec'd & order  
on 22-9-05

*Feenish*